



ITEM NO.27

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2080/2019

(Arising out of impugned final judgment and order dated 05-10-2018 in CRLA No. 1471/1980 passed by the High Court of Judicature at Allahabad)

JAINUL ABDEEN & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 16-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Dr. Vinod Kumar Tewari, AOR
Mr. Pankaj Kumar Singh, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Sk Warish Ali, Adv.
Mr. Arun Kumar Shukla, Adv.

For Respondent(s) Ms. Nazish Fatima, Adv.
Mr. Gaurav Srivastava, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. During the pendency of the appeal before this Court, the appellants are directed to be continued on bail on furnishing personal bond and sureties and other conditions as deemed fit by the Trial Court.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)